

1 MCC-532-2019 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE G. S. AHLUWALIA ON THE 17th OF JUNE, 2025 <u>MISC. CIVIL CASE No. 532 of 2019</u>

VEERENDRA SINGH LODHI @ VEERENDRA KUMAR LODHI Versus MUKESH SONI AND OTHERS

Appearance:

None for the parties.

<u>ORDER</u>

Heard on I.A.No.919/2019, an application under Section 5 of Limitation Act.

For the reasons mentioned in the application, the same is allowed and the delay is hereby condoned.

This application has been filed for restoration of M.A.No.589/2017, which was dismissed on account of non-compliance of peremptory order dated 09/08/2017.

The application is supported by an affidavit of the applicants.

For the reasons mentioned in the application, the same is allowed.

M.A.No.589/2017 is restored to its original file.

Accordingly, MCC is finally disposed of.

(G. S. AHLUWALIA) JUDGE